PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF LIFESTYLE FABRICS LIMITED

Registered Office: Anup Engineering Ltd Premises, Behind 66KV Electric Sub-Station, Odhav Road, Ahmedabad 382 415, Gujarat

This Public Announcement (**PA**) is being issued by the Manager to the Offer i.e., **Chartered Capital and Investment Limited**, on behalf of the Acquirer namely, **Strategybot Finance Pvt Ltd** (formerly; Chamkaur Sahib Finance Pvt Ltd) pursuant to Regulation 10 and Regulation 12 as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (hereinafter referred to as "**SEBI (SAST) Regulations, 1997**") and subsequent amendments thereto.

THE OFFER

1.1 **Strategybot Finance Pvt Ltd** (formerly; Chamkaur Sahib Finance Pvt Ltd) (hereinafter referred to as "**the Acquirer**") is making an Open Offer pursuant to Regulation 10 and Regulation 12 and in compliance with the SEBI (SAST) Regulations, 1997. There are no other acquirer or other entities/ persons who are or can be deemed to be Persons acting in concert for the purpose of this Offer.

1.2 The Acquirer has entered into a Share Purchase Agreement **[SPA]** on December 03, 2008 to acquire an aggregate of 40,60,393 (Forty Lacs Sixty Thousand Three Hundred and Ninety Three Only) fully paid up equity shares of Rs. 10/- each (the "Sale Shares") representing 73.83% of the total paid up capital and voting rights of **Lifestyle Fabrics Ltd**, a Company incorporated under the Companies Act, 1956 and having its registered office at Anup Engineering Ltd Premises, Behind 66KV Electric Sub-Station, Odhav Road, Ahmedabad 382 415, Gujarat (hereinafter referred to as **"LFL/the Target Company/the Company"**) from the promoters of LFL, namely **Asman Investments Limited and Shri Sanjay S. Lalbhai** *(hereinafter collectively referred to as* ***Sellers****)* at a price of Rs. 2.00 (Rupees two only) per fully paid up equity share payable in cash (**"Negotiated Price"**). The total consideration for the shares acquired as mentioned above is Rs. 81,20,786.00 (Rupees Eighty One Lacs Twenty Thousand Seven hundred and Eighty Six only) and that resulted the triggering of SEBI (SAST) Regulations, 1997. The Offer is not as a result of global acquisition resulting in indirect acquisition of the target company.

1.3 The Acquirer intend to make an Open Offer in terms of the SEBI (SAST) Regulations, 1997 to the shareholders of LFL to acquire 11,00,000 equity shares of Rs. 10/- each representing 20% of the total paid up capital / voting share capital of **"LFL"** at a price of Rs. 2.00 (Rupees two only) per fully paid up equity share/ Voting Right **("Offer Price")** payable in cash subject to the terms and conditions mentioned hereinafter, whose names appear on the register of members on **Specified Date, i.e**., **January 02, 2009.**

1.4 There are no partly paid equity shares in the company.

1.5 The shares of **"LFL"** are listed on The Bombay Stock Exchange Limited and Ahmedabad Stock Exchange.

1.6 The annualized trading turnover during the preceding six calendar months ended November, 2008 at the stock exchange where the shares are listed is as follows.

Name of the Stock Exchange	Total number of Equity shares traded during June, 2008 to November, 2008*	Total number of Listed shares	Annualized trading turnover (% of total listed share)
BSE	1000	5500000	2000(0.04%)

(* Source : www.bseindia.com)

1.7 Based on the above information, since the annualized trading turnover is less then 5% of the total number of listed shares, the equity shares are deemed to be infrequently traded on BSE as per the data available with BSE (Source: www.bseindia.com) within the meaning of explanation (i) to Regulation 20(5) of the SEBI (SAST) Regulations, 1997. In accordance with Regulation 20(5) of the SEBI (SAST) Regulations, 1997 the Offer Price of Rs 2.00 (Rupees Two only) per fully paid up equity share is calculated keeping in view of the following parameters:

a.	The Negotiated Price	Rs. 2.00(Rupees two only)
b.	Highest Price paid by Acquirers for acquisition if any, including by way of allotment in a public or rights issue or preferential issue during the 26 weeks prior to the date of PA	Not Applicable
c.	**Other Financial Parameters**	**Based on the UnAudited Financial Data for the period ended September 30, 2008.**
	Return on Net Worth (%)	(6.02)
	Book Value per share (Rs.)	(0.11)
	Earning per share (Rs.)	(0.02)
	Price Earning Multiple (With reference to Offer Price of Rs 2.00 per share)	Not Applicable
	The average industry P/E for the sector in which LFL earlier operates (Source: Capital Market Journal, edition November 03, 2008 to November 16, 2008, Industry Textile Products)	14.1

*As Certified by Mr. J D Patel (Membership No. 32780), Partner of G K Choksi & Co, Chartered Accountants, of the company having office at "Madhuban" Near Madalpur Underbridge, Ellisbridge, Ahmedabad-380006, Phone No. (079) 30012009, Fax No. (079) 26569929 vide their certificate dated 02.12.2008.

Hence the Offer Price of Rs. 2.00 (Rupees two only) for each fully paid up equity shares is justified in terms of Regulation 20(5) of SEBI (SAST) Regulations, 1997.

1.8 The Acquirer is not holding any Equity Shares/ voting rights of the Target Company during the 12 months period prior to the date of Public Announcement.

1.9 As on date of this Public Announcement, the Acquirer has agreed to acquire 40,60,393 (Forty Lacs Sixty Thousand Three Hundred Ninety Three Only) fully paid up equity shares of Rs. 10/- each (the "Sale Shares") representing 73.83% of the total paid up capital and voting rights of the "LFL" in terms of the SPA.

1.10 The Acquirer has not entered into any "Non-Compete Agreement".

1.11 The Offer is not subject to any minimum level of acceptance from the shareholders, i.e., it is not a Conditional Offer. The Acquirer will accept the equity shares of LFL which are tendered in valid form in terms of this offer upto a maximum of 11,00,000 equity shares, representing 20% of the total paid-up equity share capital of the Target Company.

1.12 In the event of any further acquisition of Equity Shares by the Acquirer, at a price higher than the Offer Price, then the Offer price will be revised upwards to be equal to or more than the highest price paid for such acquisition. However, they shall not be acquiring any Equity Shares of LFL during the period of 7 working days, prior to the date of Closure of the Offer.

1.13 The Manager to the Open Offer i.e. Chartered Capital & Investments Limited does not hold any shares in the Target Company as on the date of PA. They declare and undertake that they shall not deal in the shares of the Target Company during the period commencing from the date of their appointment as Manager to the Open Offer till the expiry of 15 days from the date of closure of Open Offer.

2. INFORMATION ABOUT THE ACQUIRER

Strategybot Finance Pvt Ltd

2.1 Strategybot Finance Pvt Ltd was incorporated under the provisions of the Companies Act, 1956, as a private limited company in the name and style as 'Chamkaur Sahib Finance Pvt Ltd' vide Certificate of Incorporation No. U 65921 PB 1998 PTC 021233 dated 31st March, 1998 issued by the Registrar of Companies, Punjab, Himachal Pradesh and Chandigarh at Jalandhar. The name of the Company was changed to Strategybot Finance Pvt Ltd vide Fresh Certificate of Incorporation dated 29th August, 2008 issued by the Registrar of Companies, Jalandhar.

2.2 The Registered office of the Acquirer is situated at B II-144, Apo-Aap Street, Nabha, Patiala 147 201, Punjab

2.3 Mr Ashok Kumar Garg, Proprietor of M/s Ashok Amol & Associates, Chartered Accountants, having Office at 127E, IInd Floor, Mohammadpur, Near Bhikaji Cama Place, New Delhi-110065, Tel No. (011) 26103606, Fax No (011) 26109688 (Membership No. 091952) has Certified vide their Certificate dated 05.12.2008, that the Net Worth of Strategybot Finance Pvt Ltd as on September 30, 2008 is Rs. 28.12 Lacs. The certificate has also confirmed that acquirer has already deposited 100% funds in separate accounts towards its entire obligations under Share Purchase Agreement and Open Offer. The acquirer has borrowed funds from its promoter director and also from a body corporate.

2.4 The present promoter of the Acquirer Company is Dharam Pal Goel and Ramesh Chander. The Company does not belong to any group as such.

2.5 As on the date of Public Announcement, the shareholding details of the Company are as under:

S. No.	Name	No. of Shares
1	Dharam Pal Goel	204670
2	Ramesh Chander	71200
	Total	**275870**

2.6 Brief financials of the Strategybot Finance Pvt Ltd are as under:

(Rs. in Lacs)

Particulars	Year ended March 31, 2008 (Audited)	Period ended September 30, 2008* (Certified)
Total Income	Nil	Nil
Profit After Tax	(1.94)	(1.30)
Earnings Per Share (EPS) (in Rs.)	(0.04)	(0.02)
Book Value Per Share (in Rs.)	(0.09)	(0.11)
Networth	(4.72)	(6.02)
Return on Networth (in %)	-	-

*As Certified by Mr. J D Patel (Membership No. 32780), Partner of G K Choksi & Co, Chartered Accountants, of the company having office at "Madhuban" Near Madalpur Underbridge, Ellisbridge, Ahmedabad-380006, Phone No. (079) 30012009, Fax No. (079) 26569929 vide their certificate dated 02.12.2008.

4. REASONS FOR THE OFFER

4.1 The Offer to the Public shareholders of LFL is for acquiring 20% of the total paid up capital / voting rights. After the proposed Offer, the Acquirers will achieve substantial acquisition of shares and voting rights, accompanied with effective management control over the Target Company.

4.2 The Offer to the shareholders of LFL is being made in accordance with Regulation 10 & Regulation 12 of the SEBI (SAST) Regulations, 1997.

Disclosure in terms of Regulation 16(ix)

4.3 The Acquirer at present have no intention to sell, dispose of or otherwise encumber any significant assets of LFL in the succeeding two years, except in the ordinary course of business of LFL's future policy for disposal of its assets, if any, will be decided by it's Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of LFL.

5. STATUTORY APPROVALS / OTHER APPROVALS REQUIRED FOR THE OFFER

5.1 The Offer is subject to the Acquirer obtaining the approval(s) from the Reserve Bank of India (RBI), if any, under the Foreign Exchange Management Act, 1999.

5.2 As on the date of Public Announcement, to the best of the Acquirers' knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.

5.3 The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.

5.4 In case of delay in receipt of any statutory approval, Regulation 22(12) of SEBI (SAST) Regulations, 1997, will be adhered to, i.e. SEBI has power to grant extension of time to the Acquirers for payment of consideration to the shareholders subject to Acquirers agreeing to pay interest as directed by SEBI. Further in case the delay occurs on account of willful default by the Acquirers in obtaining the approvals, Regulation 22 (13) of SEBI (SAST) Regulations, 1997, will also become applicable

6. DISCLOSURE UNDER REGULATION 21(2)

In the event, pursuant to this offer, the public shareholding in the target company falls below 25% of its outstanding equity share capital, the acquirer will, in accordance with regulation 21(2) of the SEBI (SAST) Regulations, 1997, facilitate the target company to raise the level of public shareholding to the level specified for continuous listing in the listing agreement with the stock exchanges within the specified time and in accordance with the prescribed procedure under Clause 40A(viii) of the listing agreement.

7. FINANCIAL ARRANGEMENTS

7.1 The Acquirer has adequate resources to meet the financial requirements of the Offer. The Acquirer have made firm arrangement for the resources required to complete the Offer in accordance with the SEBI (SAST) Regulations, 1997. The acquisition will be financed through Internal/personal resources as well as borrowings from director and body corporate.

7.2 Assuming full acceptance, the total requirement of funds for the Offer would be Rs. 22,00,000/- (Rupees Twenty Two Lacs Only). The Acquirer has already made firm arrangements for the financial resources required to implement the Offer in full. As per Regulation 28 of SEBI (SAST) Regulations, 1997, Acquirer has **opened an Escrow Account with Axis Bank, East of Kailash, New Delhi-110065 and have deposited Rs 22,00,000/- (Rs. Twenty Two Lacs Only), being 100% of the total amount payable for the Open Offer.**

7.3 The Acquirer has duly empowered M/s Chartered Capital And Investment Limited, Manager to the Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 1997.

7.4 The Manager to the Offer, M/s Chartered Capital And Investment Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

8. OTHER TERMS OF THE OFFER

8.1 The Offer is not subject to any minimum level of acceptances from Shareholders and in case of the shares received under the Offer exceeding the Offer size, the acquirers would accept shares on proportionate basis.

8.2 A Letter of Offer specifying the detailed terms and conditions of the Offer together with a Form of Acceptance cum Acknowledgement and Transfer Deed (for shareholders holding shares in physical forms) will be mailed to the shareholders LFL other than the Acquirers whose names appear on the Register of Members of LFL and to the beneficial owners of the equity shares of LFL whose names appear as beneficiaries on the records of the respective Depositories, at the close of business hours on January 02, 2009**, (the "Specified Date").** Accidental omission to dispatch Letter of Offer to any member entitled to this Open Offer or non-receipt of the Letter of Offer by any member entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever.

8.3 All owners (Other than Parties to the Agreement) of equity shares, registered or unregistered, are eligible to participate in the Offer anytime before closure of the Offer.

8.4 The shareholders of LFL are eligible to participate in the Offer anytime before the closure of the offer by sending their Form of Acceptance cum Acknowledgement, Original Share Certificate(s) and Transfer Deed(s) duly signed, to the Registrar to the Offer viz. BEETAL Financial & Computer Services Pvt. Ltd BEETAL House, 3rd Floor, 99, Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi 110062 either by Registered Post, Courier or Hand Delivery (Between 10.00 a.m to 5.00 p.m on all working days), on or before the date of closure of the offer i.e February 16, 2009 in accordance with the instructions specified in the Letter of Offer & Application Form.

8.5 Eligible persons to the Offer may also download a copy of the Letter of Offer and Form of Acceptance cum Acknowledgement, which will be available on SEBI's websites at **http:/www.sebi.gov.in** and can apply for the Offer in such downloaded form.

8.6 Beneficial owners and **shareholders who hold Shares in the physical form** and wish to offer the Shares for sale pursuant to the Offer shall be required to send the Form of Acceptance-cum-Acknowledgement, original share certificate(s) and transfer deed(s) and other documents as may be specified in the LOO, duly signed to the Registrar to the Offer viz. BEETAL Financial & Computer Services Pvt. Ltd BEETAL House, 3rd Floor, 99, Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi 110062 either by Registered Post, Courier or Hand Delivery (Between 10.00 a.m to 5.00 p.m on all working days), on or before the date of closure of the offer i.e February 16, 2009 in accordance with the instructions specified in the Letter of Offer & Application Form.

8.7 The Registrar to the Offer has opened a special depository account with Central Depository Services (India) Limited ("CDSL") for receiving equity shares during the Offer from eligible shareholders who hold equity shares in demat form.

8.8 Beneficial owners and **shareholders who hold shares in the dematerialized form,** will be required to send their Form of Acceptance-cum-Acknowledgement and other documents as may be specified in the LOO to the Registrar to the Offer viz. **BEETAL Financial & Computer Services Pvt. Ltd BEETAL House, 3rd Floor, 99, Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi 110062** either by Registered Post, Courier or Hand Delivery (Between 10.00 a.m to 5.00 p.m on all working days), on or before the date of closure of the offer i.e February 16, 2009 along with a photocopy of the delivery instructions in "off-market" mode or counter foil of the delivery instructions in **"off market**" mode, or counterfoil of the delivery instructions in **"Off Market**" mode duly acknowledged by the Depository Participant ("DP"), in favour of the **"Beetal-** filled in as per the instructions given below

Open Offer Escrow A/c For LSF LTD" :

DP Name : SAM Global Securities Limited
DP ID Number : 12019101
Client ID Number : 01035576
Depository : CDSL

8.9 Persons who own shares and whose names do not appear on the Register of members of the Company on the Specified Date are also eligible to participate in this Offer. Unregistered owners of shares of LFL can send their applications in writing to the Registrar to the Offer on a plain paper stating the name, address, number of Shares held, number of Shares offered, distinctive numbers, folio numbers, together with the original share certificate(s), transfer deeds and the original contract note issued by the broker through whom they acquired their shares.

8.10 Owners of shares who have sent their equity shares for transfer should enclose Form of Acceptance-cum-Acknowledgement duly completed and signed copy of the letter sent to LFL for transfer of shares, acknowledgement received thereon and valid share transfer form(s). Shareholders who have sent their physical Shares for dematerialization need to ensure that the process of getting Shares dematerialized is completed well in time so that the credit in the aforesaid special depository account should be received on or before 5.00 P.M up to the date of Closure of the Offer, **i.e.** February 16, 2009 else the application would be rejected.

8.11 In case of non-receipt of the Letter of Offer, the eligible persons may send their consent, to the Registrar to the Offer, on a plain paper stating the name, address, number of equity shares held, distinctive numbers, folio numbers, number of Shares offered, along with the documents to prove their title to such equity shares such as brokers note, succession certificate/ original letter of allotment and valid equity shares transfer deed (one per folio), duly signed by all the shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with LFL) and witnessed (if possible) by the Notary Public or a Bank Manager or the Member of the stock exchange with membership number, as the case may be, so as to reach the Registrar to the Offer on or before 5.00 P.M upto the date of Closure of the Offer, i.e. by February 16, 2009.

8.12 In case of shareholders who have not received the LOO and holding equity shares in the dematerialized form may send their consent in writing to the Registrar to the Offer, on a plain paper stating the name, addresses, number of Shares held, number of Shares offered, Depository name, Depository ID, Client ID along with a photocopy of the delivery instruction in "Off-market" mode or counterfoil of the delivery instruction in the "Off-market" mode, duly acknowledged by the Depository Participant as specified in para 8.8 above, so as to reach the Registrar to the Offer, on or before 5.00 P. M up to the date of Closure of the Offer, i.e. by February 16, 2009. Such equity shareholders can also obtain the LOO from the Registrar to the Offer by giving an application in writing.

8.13 The following collection centre would be accepting the documents by Hand Delivery/ Regd Post/ Courier as specified above, both in case of physical and dematerialized form. The centre mentioned herein below would be open on all working days as follows:

Address of the Collection Centre	Contact Person	Phone/Fax / Email
BEETAL Financial & Computer Services Pvt. Ltd. BEETAL House, 3rd Floor, 99, Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi 110062	Mr. Punit Mittal	Phone: 011 2996 1280 / 81 / 82 / 83, Fax: 011 2996 1284 Email: beetal@rediffmail.com

Business Hours: Mondays to Fridays between 10.00 a.m. to 5.00 p.m., Saturday between 10.00 a.m. to 1.00 p.m. The centers will be closed on Sunday and any other public holidays.

8.1 No indemnity is needed from unregistered shareholders.

8.2 In terms of Regulation 22(5A), shareholders shall have the option to withdraw acceptance tendered earlier, by submitting the Form of Withdrawal enclosed with the LOO, so as to reach Registrar to the Offer upto three working days prior to the date of Closure of the Offer i.e February 11, 2009. The withdrawal can also be exercised by submitting an application on a plain paper, alongwith the details such as name, address, distinctive no, folio no, number of equity shares tendered.

8.3 The Letter of Offer alongwith Form of Acceptance cum acknowledgement/ withdrawal would also be available at SEBI's website http://www.sebi.gov.in/ and shareholders can also apply by downloading such forms from the website.

8.4 Applications in respect of shares that are the subject matter of litigitation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the said litigation are liable to be rejected in case directions/orders regarding these shares are not received together with the shares tendered under the Offer.

9. PROCEDURE FOR ACCEPTENCE AND SETTLEMENT

9.1 Where the number of equity shares offered for sale by the shareholders are more than the equity shares agreed to be acquired by the Acquirer, the Acquirer will accept the offers received from the shareholders on a proportionate basis, in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of equity shares from a shareholders shall not be less than the minimum marketable lots or the entire holding if it is less than the marketable lot. The marketable lot of LFL is 1 Equity Share for Demat Shareholders and 100 for Physical Shareholders.

9.2 Shareholders who have offered their equity shares under the Offer would be informed about acceptance or rejecting of the Offer within 15 days from the date of Closure of the Offer. The payment of consideration to those shareholders whose Shares or share certificates and / or other documents are found complete, valid and in order will be made by way of a crossed account payee cheque, demand draft or pay order only in favour of the first holder of equity shares. Such consideration or unaccepted Share Certificates(s), transfer deed (s) and other documents, if any, will be returned by registered post at the shareholders/ unregistered owner's sole risk. For shares, which are tendered in electronic form, the Bank account as obtained from the beneficiary position provided by the Depository will be considered and the payment will be issued with the said bank particulars. Shares held in dematerialized form to the extent not accepted or shares withdrawn will be credited back to their beneficial owner's depository account with their respective depository participants as per the details furnished by their beneficial owners in the Form of Acceptance-cum-Acknowledgement and the intimation of the same will be send to the respective shareholders. The Acquirers are required to deduct tax on source, as may be applicable.

9.3 All Shares tendered in the Offer shall be free from lien, charges and encumbrances of any kind whatsoever.

9.4 The Registrar to the Offer will hold in trust the equity shares/ share certificates, shares lying in credit of the special depository account, Form of Acceptance cum Acknowledgement, if any, and the transfer form (s) on behalf of the shareholders of LFL who have accepted the Offer, until the cheques/drafts/ pay orders for the consideration and/ or the unaccepted shares/ share certificates are dispatched/ returned.

10. Schedule of activities pertaining to the offer is given below:

Activity	Date and Day
Date of Public Announcement	**December 08, 2008 Monday**
Specified Date*	**January 02, 2009 Friday**
Last Date of Competitive Bid	**December 29, 2008 Monday**
Date by which Letter of Offer Will be posted to the shareholders	January 19, 2009 Monday
Date of Opening of the Offer	January 28, 2009 Wednesday
Date of Closing of the Offer	**February 16, 2009 Monday**
Last Date of Withdrawal of Acceptance	**February 11, 2009 Wednesday**
Last date for Revising the Offer Price/Number of Shares	**February 05, 2009 Thursday**
Date of communicating Rejection/ Acceptance and payment for Applications accepted will be dispatched	March 03, 2009 Tuesday

* Specified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent.

11. GENERAL

11.1 Shareholders who have accepted the Offer by tendering the requisite documents, in terms of the Public Announcement/ Letter of Offer, can withdraw the same upto three working days prior to the date of the closure of the offer" i.e. latest by February 11, 2009, by filling the Form of Withdrawal enclosed with the Letter of Offer. The Form of Withdrawal will also be available on the SEBI website **http://www.sebi.gov.in.**

11.2 The Acquirers can revise the price upwards upto 7 (seven) working days prior to closure of Offer and if there is any upward revision in the Offer price by the Acquirers till the last date of revision i.e. February 05, 2009 the same would be informed by way of Public Announcement in the same newspapers in which the original Public Announcement had appeared and same price would be paid to all the shareholders who tender their shares in the Offer.

11.3 **If there is Competitive Bid:**

i. The Public Offers under all the subsisting bids shall close on the same date.

ii. As the *O*ffer price cannot be revised during 7 working days prior to the closing date of the Offers/bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final Offer price of each bid and tender their acceptance accordingly"

11.4 The Acquirer, Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of SEBI Act.

11.5 This Public Announcement would also be available on the SEBI's web site **at http://www.sebi.gov.in.**

Pursuant to the Regulation 13 of SEBI (SAST) Regulations, 1997, the Acquirers have appointed M/s Chartered Capital And Investment Limited as Manager to the Offer and BEETAL Financial & Computer Services Pvt. Ltd. as Registrar to the Offer.

11.6 This Public Announcement is issued on behalf of the Acquirer by Chartered Capital And Investment Limited, the Manager to the Offer.

The Directos of Acquirer, M/s **Strategybot Finance Pvt Ltd** (formerly; Chamkaur Sahib Finance Pvt Ltd) having its registered office at B II-144, Apo-Aap Street, Nabha, Patiala 147 201, Punjab accept full responsibility for the information contained in this Public Announcement (except for the information regarding the Target Company which has been compiled from the publicly available information) and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

Manager to the issue	Registrar to the Issue.
Chartered Capital And Investment Limited PVT. LTD 13, Community Centre, East of Kailash, New Delhi - 110065. Tel Nos.: 011-26419079/ 26218274; Fax no.: 011 - 26219491; Email: charteredcapital@gmail.com **Contact Person**: **Mr. Priyaranjan** **Date : 06.12.2008** **Place : New Delhi**	**BEETAL FINANCIAL &COMPURTER SERVICES** ,Beetal House, 3rd Floor, 99, Mdangir, Near Dada Harsukh Das Mandir, New Delhi - 110062 Tel. Nos. : 2996128-82, Fax No. : 29961284 E. Mail: Beetal@rediffmail.com **Cotact Person: Mr. Unit Mittal** **Issue by Manager to the Offer on behalf or Board of Director of the Acquirer**